

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

CP No. 82/2001 (OA No.107/97)

Date of order: 5.6.2002

Kanhaiya Singh aged about 54 years son of late Shri Chanda Ram, resident of 70B, Purani Basti, Nadiya Mohalla, Jaipur

.. Applicant

VERSUS

1. Shri R.K.Vishnoi, Director (Geology and HOO), Sr. Dy. Director General, Geological Survey of India (WR), 15-16, Jhalana Doongari, Jaipur.
2. Shri K.H.Khan, Chief General Manager, Mahanagar Telephone Nigam Ltd., New Delhi.

.. Respondents

Applicant present in person

Mr. N.C.Goyal, counsel for respondent No.1

Mr. V.S.Gurjar - counsel for respondent No.2

CORAM:

HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)

HON'BLE MR. J.K.KAUSHIK, MEMBER (JUDICIAL)

O R D E R (ORAL)

This Contempt Petition has been filed alleging wilful disobedience of the order dated 23.3.2001 of this Tribunal passed in OA No.107/1997. Notices were issued to the respondents. Both the respondent-contemners have filed the reply. It is admitted by the parties that the order of the Tribunal has since been complied with. The learned counsel for respondent No.1 submits that they have complied with the order in time and delay, if any, is on the part of respondent No.2. The applicant prays for award of cost in this case. Based on the facts and circumstances of this case, we are not inclined to award the cost. Since

the respondents have complied with the order and there is no wilful disobedience on the part of the respondents, this Contempt Petition is dismissed. The noticees are discharged.


(J.K. KAUSHIK)

Member (J)


(H.O. GUPTA)

Member (A)